

(2025) 01 KAR CK 0009

Karnataka High Court At Bengaluru

Case No: Criminal Appeal No. 391 Of 2015

Narayan J

APPELLANT

Vs

Prasanna Kumar R S/O
Ramalingaiah

RESPONDENT

Date of Decision: Jan. 27, 2025

Hon'ble Judges: Shivashankar Amarannavar, J

Bench: Single Bench

Advocate: Raja K P

Final Decision: Dismissed

Judgement

Shivashankar Amarannavar, J

Learned counsel for the respondent is present.

Learned counsel for the appellant is absent. There is no representation on the appellant's side. Learned counsel for the appellant was also absent

on 19.12.2023, 24.01.2024 and 13.02.2024. On 13.02.2024, the Court has passed the following order;

“Sri. Srinivas R., learned counsel for the appellant, is absent.

Sri. Sudhindra Murthy V., the learned counsel for the respondent, is present.

Due to absence of the learned counsel for the appellant, the matter could not be proceeded with.

It is borne-out from the order sheet that, this Court vide order dated 19.12.2023, in spite of absence of the counsels on both sides, has

granted time and again when the matter was listed on 24.01.2024, the appellant's counsel has remained absent and the case was

adjourned, and as such, the matter is listed today. Even today there is no representation for the appellant. However, in the interest of

justice, as a last chance, one more opportunity is given to the counsel for appellant to proceed with the matter.

List the matter next week.â€

Considering the above aspects, it appears that the appellant is not interested in prosecuting the appeal.

Hence, the appeal is dismissed for non prosecution.